

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 126

IA(I.B.C)/1982(CH)2023

IA(I.B.C)/88(CH)2024

IA(I.B.C)/103(CH)2024

IA(I.B.C)/2399(CH)2023

IA(I.B.C)/2400(CH)2023

IA(I.B.C)/2401(CH)2023

IA(I.B.C)/2402(CH)2023

IA(I.B.C)/572(CH)2024

IA(I.B.C)/1012(CH)2024

In

CP(IB) No. 73/Chd/Hry/2020

(Admitted)

IN THE MATTER OF:

State Bank of India

...Petitioner-Financial Creditor

Versus

**Kissan Riceland Private
Limited**

...Respondent-Corporate Debtor

Under Section: 7, 19(2), 60(5) IBC 2016

Order delivered on 29.04.2024

Due to paucity of time, the matter could not be taken up today, hence
adjourned to 11.06.2024.

Sd/-
Court Officer

Priyanka
April 29, 2024